

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 21.8.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CP 164 & 165
PETITION NUMBER : CA/164&165/CAA/2018
NAME OF THE PETITIONER(S) : SCM MICRO SYSTEMS PVT LTD
NAME OF THE RESPONDENT(S) : IDENTIV PVT LTD
UNDER SECTION : 230

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

Kristna Suran Mishra
PCG

Representing
Petitioner

M. Nishankar

ORDER

Counsel for Petitioner present and submitted the arguments. He filed two affidavits in order to address the concern of the RD and the Official Liquidator. The affidavits are taken on record. The Representative for the Official Liquidator present and submitted that the Transferor Company may be directed to make payment of the fee for the Chartered Accountant, who has prepared the report.

Therefore, the Transferor Company is directed to make payment of Rs.50,000/- to the Office of the Official Liquidator for onward payment to the Chartered Accountant within a week's time.

The scheme annexed with the Company Petition requires the representation of the Income Tax Department. Though the notice was served but there is no response from the Income Tax Department.

However, Counsel for the Petitioner is directed to issue a communication to the Counsel representing the Income Tax Department to remain present before this Bench on next date of hearing.

Put up on **27.08.2018 at 10.30 A.M.**


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)